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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 3302/2020, CM Nos. 11575-11576/2020**

RAJASEKHAR V.K.

..... Petitioner

Through: Mr. P.S. Narasimha,
Sr. Adv. with Mr. Abhijeet
Sinha & Ms. Vandana
Sehgal, Advs.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Harish Vaidyanathan
Shankar, CGSC

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

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01.06.2020

This matter is being heard through video-conferencing

CM No. 11576/2020

This is an application filed by the petitioner seeking exemption from filing duly affirmed affidavits, vakalatnama and deficit court fees.

For the reasons stated in the application, the same is allowed and the petitioner is exempted from filing duly affirmed affidavits and vakalatnama.

Subject to the applicant / petitioner filing the necessary Court fee within 72 hrs from the date of resumption of regular functioning of the Court, as mandated in terms of Office Order dated April 04, 2020 issued

by this Court, exemption from filing the requisite court fees is granted.
Application is disposed of.

W.P.(C) 3302/2020 & CM No. 11575/2020 (for stay)

Notice, Mr. Harish Vaidyanathan, Adv. accepts notice on behalf of the respondents. He states counter affidavit shall be filed within one week time. The statement is taken on record. Rejoinder thereto be filed within three days thereafter.

List on 12th June, 2020.

V. KAMESWAR RAO, J

JUNE 01, 2020/ak